



2025:DHC:8084-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 14073/2025**

SATISH KUMAR

.....Petitioner

Through: Mr. Ankur Chhibber and Mr.
Anshuman Mehrotra, Advs.

versus

UNION OF INDIA AND ORS

.....Respondents

Through: Mr. Siddhartha Shankar Ray
and Ms. Khushi Ramuka, Advs. with Mr.
Ajaypal, Law Officer and Insp Athurv for
CRPF

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

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12.09.2025

C. HARI SHANKAR, J

1. The only prayer in this writ petition is for a direction to the respondents to decide an undated representation submitted by the petitioner in June 2024 and annexed as Annexure P-1 to the writ petition.

2. Mr. Siddhartha Shankar Ray, learned Counsel for the respondents undertakes that a decision on the representation would be taken by way of a reasoned and speaking order within a period of four weeks from today.



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3. As and when the order is passed, it should be communicated to the petitioner forthwith.
4. Needless to say, if the petitioner remains aggrieved by the decision on the representation, his rights in law would remain reserved.
5. The petition is, accordingly, allowed in the aforesaid terms.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

SEPTEMBER 12, 2025/gunn